

Bail application no. 1311/2020
State Vs Sombir @ Bagdi
FIR no. 56/2016
PS Kanjhawala
U/s 302/201/365/120B IPC

06.06.2020

In view of imminent pandemic of COVID-19 and lockdown declared by Govt. of NCT of Delhi, the present application has been taken up for hearing through video conferencing from court room no. 105 with the consent of Ld. Addl. PP and Ld. Defence counsel to contain the spread of COVID-19.

Present:- Sh. Himanshu Garg, Ld. Addl. PP for State.

Sh. Gajraj Singh, learned counsel for applicant/accused.

Reply of bail application has been filed but report from Jail Superintendent is not received.

Accused is in custody since 26.02.2016. In the reply by SHO PS-Kanjhawala, it is stated that accused is not involved in any other criminal case. It is further stated that case is pending for evidence and testimony of IO is to be recorded.

Considering the period of custody of accused, guidelines of Hon'ble High Power Committee dated 18.05.2020, stage of trial of case accused is admitted to interim bail for a period of 45 days from today on furnishing personal bond to the extent of Rs.20,000/- to the satisfaction of Jail Superintendent. Suffice it to say that the interim bail is granted without going into the merits of the case and in light of exigency caused by recent outbreak of Covid-19. Accused is directed to

furnish his telephone number to Jail Superintendent as well as to IO.
Accused is further directed that he shall keep his mobile phone
open/operating during the entire period of interim bail.

Application is disposed off accordingly.

(Ajay Pandey)
Duty Judge/ADJ-02/(N-W)
Rohini Courts, Delhi/06.06.2020

Bail application no. 1312/2020
State Vs Lokesh
FIR no. 70/2018
PS Subhash Place
U/s 302/392/394/397/411/34 IPC & 25/27 Arms Act

06.06.2020

In view of imminent pandemic of COVID-19 and lockdown declared by Govt. of NCT of Delhi, the present application has been taken up for hearing through video conferencing from court room no. 105 with the consent of Ld. Addl. PP and Ld. Defence counsel to contain the spread of COVID-19.

Present:- Sh. Himanshu Garg, Ld. Addl. PP for State.

Sh. Pardeep Rana, learned counsel for applicant/accused.

Arguments on interim bail application heard.

Accused is in custody since 21.02.2018 i.e. more than 02 years. Offences alleged against accused are covered for interim bail as per guidelines of Hon'ble High Powered Committee meeting convened on 18.05.2020 through Video Conferencing under the Chairpersonship of Hon'ble Justice Ms. Hima Kohli, Judge, High Court of Delhi.

The conduct report of accused is received from concerned Jail Superintendent, therein it is reported that conduct of inmate is found to be good and satisfactory. In the facts and circumstances, accused is admitted to interim bail for a period of 45 days from today on furnishing personal bond to the extent of Rs.25,000/- to the satisfaction of Jail Superintendent. Suffice it to say that the interim bail is granted without going into the merits of the case and in light of exigency caused by recent outbreak of Covid-19. Accused is directed to furnish his telephone number to Jail Superintendent as well as to IO. Accused is further directed that he shall keep his mobile phone open/operating during the entire period of interim bail.

Application is disposed off accordingly.

(Ajay Pandey)
Duty Judge/ADJ-02/(N-W)
Rohini Courts, Delhi/06.06.2020

Bail application no. 1500/2020
State Vs Sahil
FIR no. 88/2018
PS Subhash Place
U/s 302/353/332/34 IPC

06.06.2020

In view of imminent pandemic of COVID-19 and lockdown declared by Govt. of NCT of Delhi, the present application has been taken up for hearing through video conferencing from court room no. 105 with the consent of Ld. Addl. PP and Ld. Defence counsel to contain the spread of COVID-19.

Present:- Sh. Himanshu Garg, Ld. Addl. PP for State.

Sh. Ram Kumar Santoshi, learned counsel for
applicant/accused.

Reply to interim bail application filed.

Arguments heard.

It is submitted by learned counsel for applicant that accused is in custody for last more than 02 years and mother of accused is old lady and the trial of accused is taking long time. Hence, accused be admitted to bail/interim bail. He further submits that case of accused is covered for grant of interim bail under the guidelines of Hon'ble High Powered Committee meeting convened on 18.05.2020 through Video Conferencing under the Chairpersonship of Hon'ble Justice Ms. Hima Kohli, Judge, High Court of Delhi.

Arguments considered.

It is pointed out by learned Addl. PP that IO has filed copy

of previous involvement record of accused and the accused is also involved in case FIR no. 251/17 PS-Parshant Vihar, u/s 392/394/34 IPC.

Considering the previous involvement of accused, his case is not covered for grant of interim bail as per guidelines of Hon'ble High Powered Committee meeting convened on 18.05.2020 through Video Conferencing under the Chairpersonship of Hon'ble Justice Ms. Hima Kohli, Judge, High Court of Delhi.

No ground for bail is made out. Application is dismissed.

(Ajay Pandey)
Duty Judge/ADJ-02/(N-W)
Rohini Courts, Delhi/06.06.2020

Bail application no. 1512/2020
State Vs Vijaypal @ Vijay @ Monu
FIR no. 518/2016
PS Subhash Place
U/s 120B/364A/365 r/w section 120B/386 r/w 120B/174A Part I IPC.

06.06.2020

In view of imminent pandemic of COVID-19 and lockdown declared by Govt. of NCT of Delhi, the present application has been taken up for hearing through video conferencing from court room no. 105 with the consent of Ld. Addl. PP and Ld. Defence counsel to contain the spread of COVID-19.

Present:- Sh. Himanshu Garg, Ld. Addl. PP for State.

Sh. Rishi Pal Singh, learned counsel for applicant/accused.

Reply filed by IO.

Arguments on bail application heard.

Bail application vehemently opposed by learned Addl. PP submitting that accused is involved in heinous crime and in conspiracy with other co-accused had taken ransom amount of Rs.1.00 crore.

Accused is in custody since 12.02.2019. Learned counsel for accused has relied upon four orders of bail applications of co-accused persons namely Vikrant Shokeen, Narender, Mahesh Chinka and Manjeet Dabas. All these co-accused persons have been admitted to bail by learned duty judges on 12.05.20, 21.05.20, 27.05.20 and 01.06.20.

Learned Addl. PP has submitted that bail applications of two other accused persons i.e. Sh. Vijay @ Chand and Vichitarvir were

dismissed on 28.05.20 and 29.05.20 respectively. He further submits that case of accused does not fall within the guidelines of Hon'ble High Powered Committee meeting convened on 18.05.2020 through Video Conferencing under the Chairpersonship of Hon'ble Justice Ms. Hima Kohli, Judge, High Court of Delhi.

Considering the observations of learned duty judges in the orders while granting bail to co-accused persons that main witnesses in the present matter have already turned hostile and none of accused was identified by them and further considering that four co-accused persons with almost similar allegations have already been admitted to bail, accused is admitted to bail on furnishing personal bond and surety bond in the sum of Rs.50,000/-. Bail bond/surety bond be furnished in terms of order No. D&SJ/Sectt. (N&NW)/RC/2020/20199-20299 dated 02.06.20.

Application is accordingly disposed off.

(Ajay Pandey)
Duty Judge/ADJ-02/(N-W)
Rohini Courts, Delhi/06.06.2020

Bail application no. 1513/2020
State Vs Deepak Dabas
FIR no. 9/2020
PS Kanjhawala
U/s 302/34 IPC & 25/27/54/59 Arms Act

06.06.2020

In view of imminent pandemic of COVID-19 and lockdown declared by Govt. of NCT of Delhi, the present application has been taken up for hearing through video conferencing from court room no. 105 with the consent of Ld. Addl. PP and Ld. Defence counsel to contain the spread of COVID-19.

Present:- Sh. Himanshu Garg, Ld. Addl. PP for State.

Ms. Geeta Sharma, learned counsel for applicant/accused.

Reply filed.

Arguments on interim bail application heard.

Interim bail of accused is sought on the ground that wife of accused is suffering from gall bladder stone.

It is worth to mention here that accused got married during lock down on 31.05.20 after grant of custody parole by Hon'ble High Court of Delhi. In the facts and circumstances only 06 days have passed since accused got married. It is reported by IO that newly wedded wife of applicant is suffering from stone since last 2-3 years and no date of surgery is fixed by doctors. It is further reported by IO that investigation in the present case is pending and is at initial stage and that earlier bail applications of accused have been dismissed and that accused is an infamous gangster who operates his gang from jail

and eralier he had escaped from police custody also.

Considering the facts and circumstances, no ground for interim bail. Application is dismissed.

Copy of order be sent to learned counsel for applicant/accused through Whatsapp/email.

(Ajay Pandey)
Duty Judge/ADJ-02/(N-W)
Rohini Courts, Delhi/06.06.2020

Bail application no. 1516/2020
State Vs Manjeet Gahlot
FIR no. 683/2015
PS Kanjhawala
U/s 302/212/34 IPC

06.06.2020

In view of imminent pandemic of COVID-19 and lockdown declared by Govt. of NCT of Delhi, the present application has been taken up for hearing through video conferencing from court room no. 105 with the consent of Ld. Addl. PP and Ld. Defence counsel to contain the spread of COVID-19.

Present:- Sh. Himanshu Garg, Ld. Addl. PP for State.

Sh. L.D. Maul, learned counsel for applicant/accused.

Arguments on bail application heard.

As per report of IO previous bail applications of accused were dismissed on 02.05.20, 19.05.20 and 03.06.20.

No new ground for bail. Application is dismissed.

Copy of order be sent to learned counsel for applicant/accused through Whatsapp/email.

(Ajay Pandey)
Duty Judge/ADJ-02/(N-W)
Rohini Courts, Delhi/06.06.2020

Bail application no. 1517/2020
State Vs Jitender
FIR no. 346/2019
PS Kanjhawala
U/s 302/304B/201/498A/34 IPC

06.06.2020

In view of imminent pandemic of COVID-19 and lockdown declared by Govt. of NCT of Delhi, the present application has been taken up for hearing through video conferencing from court room no. 105 with the consent of Ld. Addl. PP and Ld. Defence counsel to contain the spread of COVID-19.

Present:- Sh. Himanshu Garg, Ld. Addl. PP for State.

Sh. L.D. Mual, learned counsel for applicant/accused.

Reply filed.

It is submitted by learned counsel for applicant that case of applicant is covered under the guidelines of Hon'ble High Power Committee dated 18.05.2020.

Let conduct report of applicant be called from the concerned Jail Superintendent for 08.06.2020.

(Ajay Pandey)
Duty Judge/ADJ-02/(N-W)
Rohini Courts, Delhi/06.06.2020

State Vs Mohit Gupta
FIR no. 73/20
PS Crime Branch
U/s 21/25 NDPS Act
PS- Crime Branch

06.06.2020

In view of imminent pandemic of COVID-19 and lockdown declared by Govt. of NCT of Delhi, the present application has been taken up for hearing through video conferencing from court room no. 105 with the consent of Ld. Addl. PP and Ld. Defence counsel to contain the spread of COVID-19.

Present:- Sh. Himanshu Garg, Ld. Addl. PP for State.

Accused produced from Central Jail Tihar no. 2 through video conferencing.

IO SI Ashok Kumar in person.

This is an application for grant of police custody remand of accused for two days.

13 gm of cocaine was allegedly recovered from possession of accused. Source and chain of supply is to be identified. Earlier accused was sent to JC after arrest on 31.05.20 as he was found Covid-19 positive. Now as per report accused is Covid-19 negative. Accused has also confirmed the same. He is not having any symptoms of Covid-19.

Considering the facts and circumstances, accused is remanded to police custody for a period of 02 days. Custody of accused be taken by SI Ashok Kumar from the concerned Jail directly. After the expiry of custody period, accused be produced before the concerned duty MM at Tihar Jail on 08.06.20.

Application is disposed off accordingly. The present application be handed over to IO to file the same before the concerned court when normal functioning of court resumes.

Copy of order be given dasti to IO and another copy be sent to Jail Superintendent.

(Ajay Pandey)
Duty Judge/ADJ-02/(N-W)
Rohini Courts, Delhi/06.06.2020

Bail application no. 1221/2020
State Vs Raju Chauhan
FIR no. 21/2017
PS South Rohini
U/s 302/34 IPC

06.06.2020

This is an application for interim bail moved on behalf of accused by learned LAC. The application has been received through Jail Superintendent.

Present:- Sh. Himanshu Garg, Learned Addl. PP for the State.

Sh. Birender Sangwan, learned LAC for applicant in person.

Reply to said application could not be called in light of the recent nation wide lockdown on account of outbreak of Covid-19. Judicial record, if any, could not be called due to closure of courts on account of aforesaid reasons.

No previous criminal record is annexed with application.

Heard.

It is stated in the application that the present application is being moved pursuant to the decisions taken in the High Powered Committee meeting convened on 18.05.2020 through Video Conferencing under the Chairpersonship of Hon'ble Justice Ms. Hima Kohli, Judge, High Court of Delhi and Executive Chairperson, DSLSA. It is further stated in the application that the alleged sections falls into category decided by Hon'ble High Power Committee vide order dated 18.05.2020 in which the applicant is facing trial u/s 302/34 IPC and is in JC since more than 2 years.

Accused is in custody since 03.08.2017.

In light of recent Apex Court decision in writ petition no.1/2020 and Hon'ble High Court decision in writ no. 2945/2020 and pursuant to the decisions taken in the High Powered Committee meeting convened on 18.05.2020 through Video Conferencing under the Chairpersonship of Hon'ble Justice Ms. Hima

Kohli, Judge, High Court of Delhi and Executive Chairperson, DSLSA, accused is admitted to interim bail for a period of 45 days from today on furnishing personal bond to the extent of Rs.20,000/- to the satisfaction of Jail Superintendent. Suffice it to say that the interim bail is granted without going into the merits of the case and in light of exigency caused by recent outbreak of Covid-19. Accused is directed to furnish his telephone number to Jail Superintendent as well as to IO. Accused is further directed that he shall keep his mobile phone open/operating during the entire period of interim bail.

Application is disposed off accordingly.

Copy of order be given dasti to learned LAC.

Copy of order be sent to Jail Superintendent. Application along with order be sent to the concerned court.

(Ajay Pandey)

Duty Judge/ADJ-02/(N-W)
Rohini Courts, Delhi/06.06.2020

Bail application no. 1223/2020
State Vs Vikash Khari
FIR no. 467/2014
PS Keshav Puram
U/s 302/34 IPC

06.06.2020

This is an application for interim bail moved on behalf of accused by learned LAC. The application has been received through Jail Superintendent.

Present:- Sh. Himanshu Garg, Learned Addl. PP for the State.
Sh. Birender Sangwan, learned LAC for applicant in person.
Reply filed by IO/SI Naveen Kumar.
No previous criminal record is annexed with application.
Heard.

It is stated in the application that the present application is being moved pursuant to the decisions taken in the High Powered Committee meeting convened on 18.05.2020 through Video Conferencing under the Chairpersonship of Hon'ble Justice Ms. Hima Kohli, Judge, High Court of Delhi and Executive Chairperson, DSLSA. It is further stated in the application that the alleged sections falls into category decided by Hon'ble High Power Committee vide order dated 18.05.2020 in which the applicant is facing trial u/s 302/34 IPC and is in JC since more than 5 years.

Accused is in custody since 10.08.2014.

In light of recent Apex Court decision in writ petition no.1/2020 and Hon'ble High Court decision in writ no. 2945/2020 and pursuant to the decisions taken in the High Powered Committee meeting convened on 18.05.2020 through Video Conferencing under the Chairpersonship of Hon'ble Justice Ms. Hima Kohli, Judge, High Court of Delhi and Executive Chairperson, DSLSA, accused is admitted to interim bail for a period of 45 days from today on furnishing personal bond to the extent of Rs.20,000/- to the satisfaction of Jail

Superintendent. Suffice it to say that the interim bail is granted without going into the merits of the case and in light of exigency caused by recent outbreak of Covid-19. Accused is directed to furnish his telephone number to Jail Superintendent as well as to IO. Accused is further directed that he shall keep his mobile phone open/operating during the entire period of interim bail.

Application is disposed off accordingly.

Copy of order be given dasti to learned LAC.

Copy of order be sent to Jail Superintendent. Application along with order be sent to the concerned court.

(Ajay Pandey)

Duty Judge/ADJ-02/(N-W)
Rohini Courts, Delhi/06.06.2020

Bail application no. 1224/2020
State Vs Ganesh
FIR no. 723/2016
PS Keshav Puram
U/s 302/34 IPC

06.06.2020

This is an application for interim bail moved on behalf of accused by learned LAC. The application has been received through Jail Superintendent.

Present:- Sh. Himanshu Garg, Learned Addl. PP for the State.

Sh. Birender Sangwan, learned LAC for applicant in person.

Reply filed by IO/SI Sunil Kumar.

Judicial record, if any, could not be called due to closure of courts on account of outbreak of Covid 19.

No previous criminal record is annexed with application.

Heard.

It is stated in the application that the present application is being moved pursuant to the decisions taken in the High Powered Committee meeting convened on 18.05.2020 through Video Conferencing under the Chairpersonship of Hon'ble Justice Ms. Hima Kohli, Judge, High Court of Delhi and Executive Chairperson, DSLSA. It is further stated in the application that the alleged sections falls into category decided by Hon'ble High Power Committee vide order dated 18.05.2020 in which the applicant is facing trial u/s 302/34 IPC and is in JC since more than 3 years.

Accused is in custody since 05.11.2016.

In light of recent Apex Court decision in writ petition no.1/2020 and Hon'ble High Court decision in writ no. 2945/2020 and pursuant to the decisions taken in the High Powered Committee meeting convened on 18.05.2020 through Video Conferencing under the Chairpersonship of Hon'ble Justice Ms. Hima Kohli, Judge, High Court of Delhi and Executive Chairperson, DSLSA, accused

is admitted to interim bail for a period of 45 days from today on furnishing personal bond to the extent of Rs.20,000/- to the satisfaction of Jail Superintendent. Suffice it to say that the interim bail is granted without going into the merits of the case and in light of exigency caused by recent outbreak of Covid-19. Accused is directed to furnish his telephone number to Jail Superintendent as well as to IO. Accused is further directed that he shall keep his mobile phone open/operating during the entire period of interim bail.

Application is disposed off accordingly.

Copy of order be given dasti to learned LAC.

Copy of order be sent to Jail Superintendent. Application along with order be sent to the concerned court.

(Ajay Pandey)

Duty Judge/ADJ-02/(N-W)
Rohini Courts, Delhi/06.06.2020

Bail application no. 1299/2020
State Vs Mohd. Afsar
FIR no. 72/2010
PS Keshav Puram
U/s 307/34 IPC

06.06.2020

In view of imminent pandemic of COVID-19 and lockdown declared by Govt. of NCT of Delhi, the present application has been taken up for hearing through video conferencing from court room no. 105 with the consent of Ld. Addl. PP and Ld. Defence counsel to contain the spread of COVID-19.

Present:- Sh. Himanshu Garg, Ld. Addl. PP for State.

Sh. Kundan Kumar, learned counsel for applicant/accused.

Report received from Jail Superintendent, Central Jail NO. 11, Mandoli, Delhi.

Learned counsel for applicant/accused submits that he wants to withdraw the bail application/application.

In view of the submissions of learned counsel for applicant/accused bail application/application of accused is dismissed as withdrawn with liberty to file fresh application as and when required with better particulars.

(Ajay Pandey)
Duty Judge/ADJ-02/(N-W)
Rohini Courts, Delhi/06.06.2020

Bail application no. 1345/2020
State Vs Sonu
FIR no. 288/2011
PS Begum Pur
U/s 302 IPC & 25/54/59 Arms Act

06.06.2020

This is an application for interim bail moved on behalf of accused by learned LAC. The application has been received through Jail Superintendent.

Present:- Sh. Himanshu Garg, Learned Addl. PP for the State.

Sh. Birender Sangwan, learned LAC for applicant in person.

Reply filed by IO.

Judicial record, if any, could not be called due to closure of courts on account of Outbreak Covid-19.

No previous criminal record is annexed with application.

Heard.

It is stated in the application that the present application is being moved pursuant to the decisions taken in the High Powered Committee meeting convened on 18.05.2020 through Video Conferencing under the Chairpersonship of Hon'ble Justice Ms. Hima Kohli, Judge, High Court of Delhi and Executive Chairperson, DSLSA. It is further stated in the application that the alleged sections falls into category decided by Hon'ble High Power Committee vide order dated 18.05.2020 in which the applicant is facing trial u/s 302 IPC & 25/54/59 Arms Act and is in JC since more than 8 years.

Accused is in custody since 01.01.2012.

In light of recent Apex Court decision in writ petition no.1/2020 and Hon'ble High Court decision in writ no. 2945/2020 and pursuant to the decisions taken in the High Powered Committee meeting convened on 18.05.2020 through Video Conferencing under the Chairpersonship of Hon'ble Justice Ms. Hima

Kohli, Judge, High Court of Delhi and Executive Chairperson, DSLSA, accused is admitted to interim bail for a period of 45 days from today on furnishing personal bond to the extent of Rs.20,000/- to the satisfaction of Jail Superintendent. Suffice it to say that the interim bail is granted without going into the merits of the case and in light of exigency caused by recent outbreak of Covid-19. Accused is directed to furnish his telephone number to Jail Superintendent as well as to IO. Accused is further directed that he shall keep his mobile phone open/operating during the entire period of interim bail.

Application is disposed off accordingly.

Copy of order be given dasti to learned LAC.

Copy of order be sent to Jail Superintendent. Application along with order be sent to the concerned court.

(Ajay Pandey)

Duty Judge/ADJ-02/(N-W)
Rohini Courts, Delhi/06.06.2020

Bail application no. 1392/2020
State Vs Vinod @ Badshah
FIR no. 64/2019
PS Maurya Enclave
U/s 392/397/411/34 IPC & 25/54/59 Arms Act

06.06.2020

This is an application for interim bail moved on behalf of accused by learned LAC. The application has been received through Jail Superintendent.

Present:- Sh. Himanshu Garg, Learned Addl. PP for the State.

Sh. Birender Sangwan, learned LAC for applicant in person.

Report filed by IO/SI Ram Kishan.

Judicial record, if any, could not be called due to closure of courts on account of outbreak of Covid -19.

Previous criminal record is annexed with application.

Heard.

It is stated in the application that the present application is being moved pursuant to the decisions taken in the High Powered Committee meeting convened on 18.05.2020 through Video Conferencing under the Chairpersonship of Hon'ble Justice Ms. Hima Kohli, Judge, High Court of Delhi and Executive Chairperson, DSLSA. It is further stated in the application that the alleged sections falls into category decided by Hon'ble High Power Committee vide order dated 18.05.2020 in which the applicant is facing trial u/s 392/397/411/34 IPC & 25/54/59 Arms Act and is in JC since more than 1 years.

Accused is in custody since 07.03.2019.

In light of recent Apex Court decision in writ petition no.1/2020 and Hon'ble High Court decision in writ no. 2945/2020 and pursuant to the decisions taken in the High Powered Committee meeting convened on 18.05.2020 through

2.

Video Conferencing under the Chairpersonship of Hon'ble Justice Ms. Hima Kohli, Judge, High Court of Delhi and Executive Chairperson, DSLSA, accused is admitted to interim bail for a period of 45 days from today on furnishing personal bond to the extent of Rs.20,000/- to the satisfaction of Jail Superintendent. Suffice it to say that the interim bail is granted without going into the merits of the case and in light of exigency caused by recent outbreak of Covid-19. Accused is directed to furnish his telephone number to Jail Superintendent as well as to IO. Accused is further directed that he shall keep his mobile phone open/operating during the entire period of interim bail.

Application is disposed off accordingly.

Copy of order be given dasti to learned LAC.

Copy of order be sent to Jail Superintendent. Application along with order be sent to the concerned court.

(Ajay Pandey)

Duty Judge/ADJ-02/(N-W)
Rohini Courts, Delhi/06.06.2020

Bail application no. 1393/2020
State Vs Vijay Chugh
FIR no. 139/2018
PS Vijay Vihar
U/s 392/394/397 IPC & 25/27 Arms Act.

06.06.2020

This is an application for interim bail moved on behalf of accused by learned LAC. The application has been received through Jail Superintendent.

Present:- Sh. Himanshu Garg, Learned Addl. PP for the State.

Sh. Birender Sangwan, learned LAC for applicant in person.

Reply filed by IO/HC Vinay Kumar.

Judicial record, if any, could not be called due to closure of courts on account of outbreak of Covid 19.

Report regarding the jail conduct of accused received from Deputy Jail Superintendent, Central Jail no. 3, Tihar, Delhi.

No previous criminal record is annexed with application.

Heard.

It is stated in the application that the present application is being moved pursuant to the decisions taken in the High Powered Committee meeting convened on 18.05.2020 through Video Conferencing under the Chairpersonship of Hon'ble Justice Ms. Hima Kohli, Judge, High Court of Delhi and Executive Chairperson, DSLSA. It is further stated in the application that the alleged sections falls into category decided by Hon'ble High Power Committee vide order dated 18.05.2020 in which the applicant is facing trial u/s 392/394/397 IPC & 25/27 Arms Act and is in JC since more than 1 year.

Accused is in custody since 02.09.2018.

In light of recent Apex Court decision in writ petition no.1/2020 and

Hon'ble High Court decision in writ no. 2945/2020 and pursuant to the decisions taken in the High Powered Committee meeting convened on 18.05.2020 through Video Conferencing under the Chairpersonship of Hon'ble Justice Ms. Hima Kohli, Judge, High Court of Delhi and Executive Chairperson, DSLSA, accused is admitted to interim bail for a period of 45 days from today on furnishing personal bond to the extent of Rs.20,000/- to the satisfaction of Jail Superintendent. Suffice it to say that the interim bail is granted without going into the merits of the case and in light of exigency caused by recent outbreak of Covid-19. Accused is directed to furnish his telephone number to Jail Superintendent as well as to IO. Accused is further directed that he shall keep his mobile phone open/operating during the entire period of interim bail.

Application is disposed off accordingly.

Copy of order be given dasti to learned LAC.

Copy of order be sent to Jail Superintendent. Application along with order be sent to the concerned court.

(Ajay Pandey)
Duty Judge/ADJ-02/(N-W)
Rohini Courts, Delhi/06.06.2020

Bail application no. 1400/2020
State Vs Mandeep
FIR no. 374/2017
PS Kanjhawala
U/s 302/307 IPC

06.06.2020

In view of imminent pandemic of COVID-19 and lockdown declared by Govt. of NCT of Delhi, the present application has been taken up for hearing through video conferencing from court room no. 105 with the consent of Ld. Addl. PP and Ld. Defence counsel to contain the spread of COVID-19.

Present:- Sh. Himanshu Garg, Ld. Addl. PP for State.

Sh. Suraj Prakash, learned counsel for applicant/accused.

Learned counsel for applicant/accused submits that he wants to withdraw the interim bail application.

In view of the submissions of learned counsel for applicant/accused interim bail application of accused is dismissed as withdrawn with liberty to file fresh application as and when required.

(Ajay Pandey)
Duty Judge/ADJ-02/(N-W)
Rohini Courts, Delhi/06.06.2020

Bail application no. 1226/2020
State Vs Ashish
FIR no. 485/2015
PS Ashok Vihar
U/s 302 IPC

06.06.2020

This is an application for interim bail moved on behalf of accused by learned LAC. The application has been received through Jail Superintendent.

Present:- Sh. Himanshu Garg, Learned Addl. PP for the State.

Sh. Birender Sangwan, learned LAC for applicant in person.

Reply filed by SI Manmohan.

Judicial record, if any, could not be called due to closure of courts on account of outbreak of Covid 19.

No previous criminal record is annexed with application.

Heard.

It is stated in the application that the present application is being moved pursuant to the decisions taken in the High Powered Committee meeting convened on 18.05.2020 through Video Conferencing under the Chairpersonship of Hon'ble Justice Ms. Hima Kohli, Judge, High Court of Delhi and Executive Chairperson, DSLSA. It is further stated in the application that the alleged sections falls into category decided by Hon'ble High Power Committee vide order dated 18.05.2020 in which the applicant is facing trial u/s 302 IPC and is in JC since more than 4 years.

Accused is in custody since 19.11.2015.

In light of recent Apex Court decision in writ petition no.1/2020 and Hon'ble High Court decision in writ no. 2945/2020 and pursuant to the decisions taken in the High Powered Committee meeting convened on 18.05.2020 through Video Conferencing under the Chairpersonship of Hon'ble Justice Ms. Hima

Kohli, Judge, High Court of Delhi and Executive Chairperson, DSLSA, accused is admitted to interim bail for a period of 45 days from today on furnishing personal bond to the extent of Rs.20,000/- to the satisfaction of Jail Superintendent. Suffice it to say that the interim bail is granted without going into the merits of the case and in light of exigency caused by recent outbreak of Covid-19. Accused is directed to furnish his telephone number to Jail Superintendent as well as to IO. Accused is further directed that he shall keep his mobile phone open/operating during the entire period of interim bail.

Application is disposed off accordingly.

Copy of order be given dasti to learned LAC.

Copy of order be sent to Jail Superintendent. Application along with order be sent to the concerned court.

(Ajay Pandey)

Duty Judge/ADJ-02/(N-W)
Rohini Courts, Delhi/06.06.2020

Bail application no. 1228/2020
State Vs Hemant
FIR no. 61/2013
PS Begum Pur
U/s 302/201 IPC

06.06.2020

This is an application for interim bail moved on behalf of accused by learned LAC. The application has been received through Jail Superintendent.

Present:- Sh. Himanshu Garg, Learned Addl. PP for the State.

Sh. Birender Sangwan, learned LAC for applicant in person.

Reply filed by Inspector Jai Bhagwan.

Judicial record, if any, could not be called due to closure of courts on account of outbreak of Covid 19.

No previous criminal record is annexed with application.

Heard.

It is stated in the application that the present application is being moved pursuant to the decisions taken in the High Powered Committee meeting convened on 18.05.2020 through Video Conferencing under the Chairpersonship of Hon'ble Justice Ms. Hima Kohli, Judge, High Court of Delhi and Executive Chairperson, DSLSA. It is further stated in the application that the alleged sections falls into category decided by Hon'ble High Power Committee vide order dated 18.05.2020 in which the applicant is facing trial u/s 302/201 IPC and is in JC since more than 6 years.

Accused is in custody since 29.05.2014.

In light of recent Apex Court decision in writ petition no.1/2020 and Hon'ble High Court decision in writ no. 2945/2020 and pursuant to the decisions taken in the High Powered Committee meeting convened on 18.05.2020 through Video Conferencing under the Chairpersonship of Hon'ble Justice Ms. Hima

Kohli, Judge, High Court of Delhi and Executive Chairperson, DSLSA, accused is admitted to interim bail for a period of 45 days from today on furnishing personal bond to the extent of Rs.20,000/- to the satisfaction of Jail Superintendent. Suffice it to say that the interim bail is granted without going into the merits of the case and in light of exigency caused by recent outbreak of Covid-19. Accused is directed to furnish his telephone number to Jail Superintendent as well as to IO. Accused is further directed that he shall keep his mobile phone open/operating during the entire period of interim bail.

Application is disposed off accordingly.

Copy of order be given dasti to learned LAC.

Copy of order be sent to Jail Superintendent. Application along with order be sent to the concerned court.

(Ajay Pandey)

Duty Judge/ADJ-02/(N-W)
Rohini Courts, Delhi/06.06.2020

1.

Bail application no. 1229/2020
State Vs Ganesh
FIR no. 276/2016
PS Shalimar Bagh
U/s 302 IPC

06.06.2020

This is an application for interim bail moved on behalf of accused by learned LAC. The application has been received through Jail Superintendent.

Present:- Sh. Himanshu Garg, Learned Addl. PP for the State.

Sh. Birender Sangwan, learned LAC for applicant in person.

Judicial record, if any, could not be called due to closure of courts on account of outbreak of Covid-19

No previous criminal record is annexed with application.

Heard.

It is stated in the application that the present application is being moved pursuant to the decisions taken in the High Powered Committee meeting convened on 18.05.2020 through Video Conferencing under the Chairpersonship of Hon'ble Justice Ms. Hima Kohli, Judge, High Court of Delhi and Executive Chairperson, DSLSA. It is further stated in the application that the alleged sections falls into category decided by Hon'ble High Power Committee vide order dated 18.05.2020 in which the applicant is facing trial u/s 302 IPC and is in JC since more than 4 years.

Accused is in custody since 27.03.2016.

In light of recent Apex Court decision in writ petition no.1/2020 and Hon'ble High Court decision in writ no. 2945/2020 and pursuant to the decisions taken in the High Powered Committee meeting convened on 18.05.2020 through Video Conferencing under the Chairpersonship of Hon'ble Justice Ms. Hima

2.

Kohli, Judge, High Court of Delhi and Executive Chairperson, DSLSA, accused is admitted to interim bail for a period of 45 days from today on furnishing personal bond to the extent of Rs.20,000/- to the satisfaction of Jail Superintendent. Suffice it to say that the interim bail is granted without going into the merits of the case and in light of exigency caused by recent outbreak of Covid-19. Accused is directed to furnish his telephone number to Jail Superintendent as well as to IO. Accused is further directed that he shall keep his mobile phone open/operating during the entire period of interim bail.

Application is disposed off accordingly.

Copy of order be given dasti to learned LAC.

Copy of order be sent to Jail Superintendent. Application along with order be sent to the concerned court.

(Ajay Pandey)
Duty Judge/ADJ-02/(N-W)
Rohini Courts, Delhi/06.06.2020

Bail application no. 1497/2020
State Vs Wakil Sahni
FIR no. 542/2019
PS Prem Nagar
U/s 420 IPC

06.06.2020

In view of imminent pandemic of COVID-19 and lockdown declared by Govt. of NCT of Delhi, the present application has been taken up for hearing through video conferencing from court room no. 105 with the consent of Ld. Addl. PP and Ld. Defence counsel to contain the spread of COVID-19.

Present:- Sh. Himanshu Garg, Ld. Addl. PP for State.

Sh. Iqbal Khan, learned counsel for applicant/accused.

Issue notice to SHO/IO to file reply for 08.06.2020.

Soft copy of the application and this order sheet be sent through Whatsapp to IO/SHO concerned and they are at liberty to file their report by way of Whatsapp on the contact no. 9993321121 of concerned Naib Court HC Baldev. There is no need of the IO/SHO to appear in person unless he is specifically called for.

Bail application be put up on 08.06.2020.

(Ajay Pandey)
Duty Judge/ADJ-02/(N-W)
Rohini Courts, Delhi/06.06.2020

Bail application no. 1498/2020
State Vs Maya
FIR no. 87/2020
PS Prem Nagar
U/s 323/332/353/147/148/307/34 IPC & 25 Arms Act

06.06.2020

In view of imminent pandemic of COVID-19 and lockdown declared by Govt. of NCT of Delhi, the present application has been taken up for hearing through video conferencing from court room no. 105 with the consent of Ld. Addl. PP and Ld. Defence counsel to contain the spread of COVID-19.

Present:- Sh. Himanshu Garg, Ld. Addl. PP for State.

Sh. Narender Kumar, Id. Counsel for applicant/accused.

Reply filed by IO.

Learned counsel for applicant/accused submits that he wants to withdraw the anticipatory bail application.

In view of the submissions of learned counsel for applicant/accused anticipatory bail application of accused is dismissed as withdrawn with liberty to file fresh application as and when required .

(Ajay Pandey)

Duty Judge/ADJ-02/(N-W)
Rohini Courts, Delhi/06.06.2020

Bail application no. 1499/2020
State Vs Ajit @ Maddy
FIR no. 67/2020
PS Kanjhawala
U/s 302/120B/34 IPC & 25/27/54/59 Arms Act.

06.06.2020

In view of imminent pandemic of COVID-19 and lockdown declared by Govt. of NCT of Delhi, the present application has been taken up for hearing through video conferencing from court room no. 105 with the consent of Ld. Addl. PP and Ld. Defence counsel to contain the spread of COVID-19.

Present:- Sh. Himanshu Garg, Ld. Addl. PP for State.

Learned counsel for applicant/accused.

Reply filed by IO/Inspector Girish Gothwal.

Learned counsel for applicant/accused seeks adjournment on the ground that he intends to file additional documents.

At request, bail application be put up on 12.06.2020.

(Ajay Pandey)
Duty Judge/ADJ-02/(N-W)
Rohini Courts, Delhi/06.06.2020

Bail application no. 1511/2020
State Vs Nishant
FIR no. 410/2019
PS Kanjhawala
U/s 363/376 IPC & 6 POCSO Act

06.06.2020

In view of imminent pandemic of COVID-19 and lockdown declared by Govt. of NCT of Delhi, the present application has been taken up for hearing through video conferencing from court room no. 105 with the consent of Ld. Addl. PP and Ld. Defence counsel to contain the spread of COVID-19.

Present:- Sh. Himanshu Garg, Ld. Addl. PP for State.

Sh. R. R. Saini, learned counsel for applicant/accused.

Issue notice to complainant through IO for 09.06.2020.

Soft copy of the application and this order sheet be sent through Whatsapp to IO/SHO concerned . Complainant may join the proceedings through video conferencing on Cisco Webex App or in person.

Bail application be put up on 09.06.2020.

(Ajay Pandey)
Duty Judge/ADJ-02/(N-W)
Rohini Courts, Delhi/06.06.2020

Bail application no. 1514/2020
State Vs Nitesh @ Lala
FIR no. 657/2019
PS Prem Nagar
U/s 27/25/54/59 Arms Act & 307 IPC

06.06.2020

In view of imminent pandemic of COVID-19 and lockdown declared by Govt. of NCT of Delhi, the present application has been taken up for hearing through video conferencing from court room no. 105 with the consent of Ld. Addl. PP and Ld. Defence counsel to contain the spread of COVID-19.

Present:- Sh. Himanshu Garg, Ld. Addl. PP for State.

Learned counsel for applicant/accused.

Reply filed by IO/SI Randeep.

Learned counsel for applicant/accused submits that he wants to withdraw the interim bail application.

In view of the submissions of learned counsel for applicant/accused interim bail application of accused is dismissed as withdrawn with liberty to file fresh application as and when required .

(Ajay Pandey)
Duty Judge/ADJ-02/(N-W)
Rohini Courts, Delhi/06.06.2020

Bail application no. 1515/2020
State Vs Mohan @ Sahil
FIR no. 678/2019
PS Prem Nagar
U/s 323/341/354/34 IPC

06.06.2020

In view of imminent pandemic of COVID-19 and lockdown declared by Govt. of NCT of Delhi, the present application has been taken up for hearing through video conferencing from court room no. 105 with the consent of Ld. Addl. PP and Ld. Defence counsel to contain the spread of COVID-19.

Present:- Sh. Himanshu Garg, Ld. Addl. PP for State.

Sh. A. S. Thapa, learned counsel for applicant/accused.

Issue notice to complainant through IO for 09.06.2020.

Soft copy of the application and this order sheet be sent through Whatsapp to IO/SHO concerned . Complainant may join the proceedings through video conferencing on Cisco Webex App or in person.

Bail application be put up on 09.06.2020.

(Ajay Pandey)
Duty Judge/ADJ-02/(N-W)
Rohini Courts, Delhi/06.06.2020

